

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.889/2019

Dated Monday, the 15th day of July, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Mrs.M.Kasthuri,
No.52, Madurai Samy Madam Street,
Sembium, Chennai 600 011. **...Applicant**

By Advocate M/s R.Arunkumar

Vs.

1.The Deputy Director of Auditing,
Office of the Deputy Director of Auditing,
Defence Services, No.506, Anna Salai,
Teynampet, Chennai 600 018. **...Respondents**

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to not to add or delete any nominees in the nominees list of N.Meganathan”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given a representation dated 13.06.2019 as Annexure A-6 to the competent authority which is still pending and no order is passed till now. She will be satisfied if the representation is considered and orders are passed.
3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the competent authority is directed to consider the applicant's Annexure A-6 representation dated 13.06.2019 and pass a speaking order as per relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order.
5. The OA is disposed of at the admission stage.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

15.07.2019